

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 104
TO BE ANSWERED ON 11TH DECEMBER, 2018**

COMMITTEE TO EXAMINE FAULTY HIP IMPLANTS

104. SHRI RIPUN BORA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government has set up a Committee to look into the issue of faulty hip implants of some manufacturers;
- (b) if so, the major findings and recommendations of the Committee and status of its implementation by Government; and
- (c) whether any criminal action/penalty has been initiated or contemplated against the manufacturers for marketing their faulty product knowingly?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (c): Yes. The Government had constituted a committee to examine the issues relating to faulty Articular Surface Replacement (ASR) Hip Implants.

The committee, after detailed examination of the issue, submitted its report. Specific recommendations of the Committee include:

- I. Compensation to ASR patients by the firm.
- II. Constitution of Central Expert Committee and Regional Expert Committees.
- III. Extension of ASR Reimbursement Program by the firm.
- IV. Health assessment of the patients.
- V. Patient awareness.
- VI. Medical Management to patients by the firm.

The Government accepted the recommendations with some modifications. Based on the accepted recommendations, the Government constituted a Central Expert Committee under the Chairmanship of Dr. R.K. Arya, Director, Sports Injury Centre inter-alia to determine the quantum of compensation.

The Ministry of Health & Family Welfare has also requested all the States/UTs to form State Level Committees to examine the affected patients within their jurisdiction so that the process is less arduous for the patients.

A formula for determining compensation for the affected patients has also been formulated and placed in public domain. The affected patients can approach either the Central Expert Committee or State Level Committee as per their convenience.

M/s Johnson & Johnson Pvt. Ltd. has been asked to comply with the recommendations of the Committee and to pay the compensation as per the formula approved by the Government in the interest of the patients.